

BENCH-I


NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P No.295/KB/2017

List it on 22/03/2018. Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 31<sup>st</sup> January 2018, 10.30 A.M

Name of the Company	Arvind Parasramka & Ors.-Vs-Calcutta Investment Co. Ltd (Jinan K.R.) Member (J)		
Under Section	58/59		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1 & 1	Mr. NOELLE DEY, LEARNED ADVOCATE Mr. PARAMITA ROY, LEARNED ADVOCATE	ADVOCATE FOR PETITIONERS ADVOCATE FOR PETITIONERS	 31/01/2018
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Mr. NIKHIL JHONJHUNWALA, ADV  
Mr. Debrup Bhattacharya, Adv. For Respondent 3 & 5  
31/01/18 31/01/18

ORDER

Ld. Counsel for the petitioners and the respondent no. 2, 3 and 5 is present.

Ld. Counsel for respondent no. 3 has filed reply affidavit, it is received, and sought leave of the Tribunal for filing reply affidavit for the respondent nos. 4 and 5. Prayer is granted. Reply may be filed within 15 days with copy to the petitioners.

On perusal of affidavit of service it appears that service of notice on the respondent no.2 is incomplete. Petitioners are directed to serve fresh notice on the respondent no. 2 and file affidavit of service within 7 days from today.



List it on 22/03/2018 for admission.

Sd

(Jinan K.R.)  
Member (J)